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MCRC-3230-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE G. S. AHLUWALIA

ON THE 10th OF FEBRUARY, 2026MISC. CRIMINAL CASE No. 3230 of 2026*PRAVEEN**Versus**STATE OF MP*

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Appearance:

Shri Bramha Nand Pandey - Advocate for the applicant.

Shri Sumit Raghuvanshi - Government Advocate for the respondent/State.

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ORDER

The case was taken up for the first time on 03.02.2026, but the case diary was not available and accordingly, a specific direction was given to the State Counsel to requisition the case diary. Today also in the first round, the case diary was not available and a prayer was made for grant of a week's time to obtain the case diary.

2. The life and liberty of the citizen of the Country is enshrined under Articles 20 and 21 of the Constitution of India and the police by withholding the case diary cannot violate the said right. Accordingly, the Superintendent of Police, Betul was directed to join the Court proceedings to explain as to why the case diary was not sent and the case was taken up after half an hour.

3. At 11:30 AM, Shri Virendra Jain, Superintendent of Police, Betul joined through VC and submitted that now the case diary is being dispatched and it would reach today itself and he further submitted that he would place the SHO under suspension for illegally withholding the case diary in spite of



the fact that requisition sent by this Court was already received on 4/2/2026. Accordingly, the case was passed over and the case was taken up at 04.19 PM.

4. It is submitted by Shri Jain that the Station House Officer, Police Station, Awla, District Betul had received the requisition for sending case diary on 4th of February, 2026, but, without any reason, he did not send the case diary and accordingly, he has been placed under suspension and a preliminary enquiry has also been directed. He further submitted that suspension order shall be revoked only after the full fledged departmental enquiry is concluded, but shockingly Shri Jain, again made a submission that the case diary was dispatched. At the cost of repetition, it is once again clarified that the case diary was dispatched today itself and that too only when this Court had directed Shri Jain, Superintendent of Police, Betul to join personally through the video conferencing. Thus, it is clear that Shri Virendra Jain, Superintendent of Police, Betul is not serious in protecting the life and liberty of the citizens of the country including those who may be facing some criminal investigation or trial. Be that whatever it may be, it is for the Director General of Police to look into the matter.

5. Case diary was produced.

6. This first application under Section 482 of Bharatiya Nagarik Suraksha Sanhita, 2023/ under Section 438 of Cr.P.C. has been filed by applicant for grant of anticipatory bail.

7. The applicant apprehends his arrest in connection with Crime No.262/2024, registered at Police Station Amla, District Betul for offences



punishable under Sections 420, 294, 506 of IPC.

8. It is the case of prosecution that in the name of providing job, the applicant had collected Rs.3,00,000/- from various boys and girls and not only the complainants were not provided job, but when they demanded their money back, then they were abused and threat to their life was also given.

9. It is submitted by the counsel for the applicant that in fact the witness Ram Rao Sawle had collected the money and he has not been made an accused, but fairly conceded that even a witness can be made an accused by the Court in exercise of the power under the BNSS.

10. In view of the specific allegation made against the applicant, this Court is of the considered opinion that no case is made out for grant of anticipatory bail.

11. Accordingly, **the application fails and is hereby dismissed.**

(G. S. AHLUWALIA)
JUDGE

Arun*